

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item No. 30

IA Nos. 696/2023, 1205/2023,
1211/2023, 1219/2023
in
CP(IB) No. 169/Chd/Pb/2021
(Admitted Matter)

Under Section 7, IBC 2016
R 11 NCLT

In the matter of:-

Raj Kumar Singla

Vs

...Petitioner/Financial Creditor

Amarprakash Rice Exports Pvt. Ltd.

...Respondent/Corporate Debtor

Present :

Mr. Nahush Jain, Advocate for the applicant in IA No. 696/2023.

Mr. Viren Sharma, Advocate for the respondent-RP in IA No. 696/2023.

IA No. 696/2023

A date is requested by learned counsel for respondent for filing reply. Let the same be filed within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, be filed within next two weeks, with a copy in advance to the counsel opposite. Let the matter be listed on 06.06.2023.

IA No. 1205/2023

The present application has been filed for placing on record the 22nd Progress Report for the period from 16.03.2023 to 31.03.2023. The same is taken on record subject to just exceptions. Thus, IA No. 1205/2023 is disposed of accordingly.

IA No. 1211/2023

The present application has been filed for placing on record the 23rd Progress Report for the period from 01.04.2023 to 15.04.2023. The same is

taken on record subject to just exceptions. Thus, IA No. 1211/2023 is disposed of accordingly.

IA No. 1219/2023

The present application has been filed for placing on record the 21st Progress Report for the period from 01.03.2023 to 15.03.2023. The same is taken on record subject to just exceptions. Thus, IA No. 1219/2023 is disposed of accordingly.

Sd/-

**(Subrata Kumar Dash)
Member (Technical)**

May 17, 2023
VN

Sd/-

**(Harnam Singh Thakur)
Member (Judicial)**